281 Papers laid PHALGUNA 1, 1900 (SAKA)

(Amendment) Rules, 1979 published in Notification No. G.S.R. 63(E) in Gazette of India dated the 5th February, 1979. [Placed in Library. See No. LT-3245/79].

ANNUAL REPORT ETC. OF DAMODAR VALLEY CORPORATION FOR 1977-78

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI JANESHWAR MISHRA); I beg to lay on the Table :---

(1) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation along with the Audit Report on the accounts thereof for the year 1977-78. under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948

(2) A copy of the Review (Hindi and English versions) by the Government on the working of the Damodar Valley Corporation for the year 1977-78. [Placed in Library. See No. LT-3246/791.

NOTIFICATIONS UNDER NAVY ACT

MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): I beg to lay on the Table, a copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act. 1957 :---

(1) The Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1978 published in Notification No. S.R.O. 348 in Gazette of India dated the 2nd December, 1978.

(2) The Navy (Discipline and Miscellaneous Provisions) (Amendment) Regulations, 1978, published in Notification No. S.R.O. 2 in Gazette of India dated the 8th January, 1979. [Placed in Library. Sec No. LT-3247/791.

FINANCE ACCOUNTS OF UNION GOVT, FOR 1976-77, STATEMENT RE. MARKET LOANS RAISED BY GOVT. OF INDIA DURING JA-NUARY, 1979 AND ANNUAL REPORT ON THE WORKING OF INDUSTRIAL AND COM-MERCIAL UNDERTAKINGS FOR 1977-78.

VOLS. I TO ILI

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table :---

1) A copy of the Finance Accounts of the Union Government for the year 1976-77 (Hindi and English versions). (Placed in Library. See No. LT-3248/79). -

(2) A statement (Hindi and English versions) indicating the result of the market loans raised by the Government of India during January, 1979. [Placed in Library. See No. LT-3249/79].

(3) A copy of the annual report (Hindi and English versions) on the working of Industrial and Commercial Undertakings of the Central Government for the year 1977-78 (Volumes I to III). [Placed in Library. See No. LT-3250/70].

14,28 hrs.

ASSENT TO BILLS

SECRETARY: Sir, I lay on the Table following three Bills passed by the Houses of Parljament during the last session and assented to since a report was last made to the House on the 8th December, 1978:---

- Appropriation (Railways) 1. The No. 4 Bill, 1978.
- 2. The Appropriation (Railways) No. 5 Bill, 1978.
- 3. The Appropriation (No. 5) Bill, 1978.

2. Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following nine Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 8th December, 1978:---

1. The Britannia Engineering Company Limited (Mokameh Unit) and the Arthur Butler and Company (Muzaffarpore) Limited (Acquisition and Transfer of Undertaking Bill, 1978.

2. The Bolani Ores Limited (Acqui sition of Shares) and Miscellaneous Provisions Bill 1978.

3. The Prize Chits and Money Circulation Schemes (Banning) Bill, 1978

4. The Water (Prevention and Control of Pollution) Amendment Bill, 1978.

5. The Code of Criminal Procedure (Amendment) Bill, 1978.

6. The Suppression of Immoral Traffic in Women and Girls (Amendment) Bill, 1978.

7. The Motor Vehicles (Amendment) Bill, 1978.

8. The Payment of Bonus (Amendment Bill, 1978.

9. The Sugar Undertakings (Taking Over of Management) Bill, 1978.

MR. SPEAKER: Can we take up the Calling Attention listed at the end, if they are ready? The Calling Attention concerning the External Affairs Minister has been postponed. There are two Calling Attentions. I am talking about the other one listed at the end. If the Minister is not ready, we will take it up later.

. Now Mr. Baranala.

Y 20, 1979 Coconut Development 284 Board Bill and Copra Cess Bill

MOTION UNDER RULE 388

SUSPENSION OF PROVISION TO RULE 66

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): 1 beg to move:

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Coconut Development Board Bill, 1978 and the Copra Cess Bill, 1978."

MR. SPEAKER: The question is:

That the House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Coconut Development Board Birl, 1978 and the Copra Cess Bill, 1978.'

The motion was adopted.

14.32 hrs.

COCONUT DEVELOPMENT BOARD BILL AND COPRA CESS BILL

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT S'NGH BARNALA): Sir, 1 beg to move*:

"That the Bill to provide for the development under the control of the Union of the coconut industry and for matters connected therewith, be taken into consideration."

The Coconut Development Board Bill provides for the integrated development of the coconut industry and for the establishment of a Board to be known as the Coconut Development Board, for this purpose.

India is one of the largest coconut producing countries in the world, with coconut cultivation spread over nearly

. Moved with the recommendation of the President.